

12.15 hrs.

(Shri Rajendra Singh left the House)

MAIN CONCLUSIONS OF INDUSTRIAL COMMITTEE ON JUTE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of statement of main conclusions of the Second Session of the Industrial Committee on jute held in Calcutta on the 11th December, 1959. [See Appendix I, annexure No. 7].

STATEMENT RE: REPAIRS TO HOIST CHAMBER OF BHAKRA DAM

The Deputy Minister of Irrigation and Power (Shri Hathl): I beg to lay on the Table a copy of Statement regarding the repairs to the Hoist Chamber of Bhakra Dam. [See Appendix I, annexure No. 8].

STANDARDS OF WEIGHTS AND MEASURES (CONVERSION OF RAILWAY MILEAGE) RULES.

The Minister of Commerce and Industry (Shri Satish Chandra): I beg to relay on the Table, under sub-section (3) of Section 17 of the Standards of Weights and Measures Act, 1956, a copy of the Standards of Weights and Measures (Conversion of Railway Mileage) Rules, 1959, published in Notification No. S.O. 2665, dated the 5th December, 1959. [Placed in Library, See No. LT-1813/59.]

CORRECTION OF REPLY TO STARRED QUESTION No. 875

Shri Satish Chandra: I beg to lay on the Table a copy of Statement in supersession of Statement II laid on the 15th December, 1959 in reply to Starred Question No. 875 by Sarvaswari Prakash Vir Shastri, Radheshyam Ramkumar Morarka and Hem Raj regarding Trade with China. [See Appendix I, annexure No. 9].

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES.

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to relay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 1249 dated the 14th November, 1959 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1756/59].

I beg to lay on the Table under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 122 dated the 30th January, 1960 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1870/60].

12.18 hrs.

QUESTION OF PRIVILEGE

PUBLICATION OF EXPUNGED PROCEEDINGS OF LOK SABHA BY FREE PRESS JOURNAL, BOMBAY.

Mr. Speaker: On the 21st December, 1959, Shri Surendranath Dwivedy had sought to raise a question of privilege regarding publication in the *Free Press Journal*, Bombay, dated the 17th December, 1959, of a portion of the proceedings of the House dated the 16th December, 1959, which had been expunged by me. I had then informed the House that the Editor of the *Free Press Journal* had been asked by a letter to explain the matter. The Editor of the *Free Press Journal* has since expressed unconditional apology for the oversight in a letter dated the 21st December, 1959, which reached me on the 23rd December, 1959 that is after the House had adjourned *sine die* and was therefore published in Bulletin Part II dated the 23rd December, 1959.

In view of this unconditional apology the matter may be closed.

Is it the desire of the House?

Some Hon. Members: Yes.

Shri Vajpayee (Balrampur): Sir, may I make a submission? There should be a definite procedure laid down in these matters about the portions expunged by you. All the members of the Press were not informed. Only the P.T.I. was given the news and so many of the correspondents were in the dark. There should be a definite procedure.

Mr. Speaker: Yes.

Shri Mahanty (Dhenkanal): May I say something in connection with another matter which is of grave importance to this House? I am in your hands and I will make a submission only if you permit me.

Mr. Speaker: He may write to me and I will bring it up tomorrow. Let us not interrupt the proceedings.

Shri Mahanty: I have no objection, Sir. But we have to run a Secretariat if we have to write. We have no Secretariat.

Mr. Speaker: I will allow a stenographer for him. Now, the hon. Prime Minister.

12.19 hrs.

**STATEMENT RE: INDO-WEST
PAKISTAN BORDER CONFERENCE**

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, the statement that I intend making is about the results of the Minister-level Indo-West Pakistan Border Conference. It is rather longish. May I lay it on the Table?

Mr. Speaker: It may be laid on the Table.

Shri Jawaharlal Nehru: Sir, I beg to lay it on the Table. [Placed in Library, See No. LT-1871/60].

Mr. Speaker: I shall circulate copies of that.

Shri Jawaharlal Nehru: It has, I believe, appeared in the papers.

Mr. Speaker: Completely?

Shri Jawaharlal Nehru: I think so but not in these words.

Mr. Speaker: If it is possible, I will circulate it to the hon. Members. Or, the hon. Members can take copies from the Notice Office.

Shri Amjad Ali (Dhubri): Would it matter very much a summary only of this is given orally by the Prime Minister.

Shri Jawaharlal Nehru: It has appeared in the papers. Yet, I shall read out the operative parts and leave out the rest.

The Conference arrived at mutually agreed interpretations of the Radcliffe Award in respect of four disputes on the Punjab (India)—West Pakistan border. These are:

(a) *Area of the Hussainiwala Headworks:*

It was agreed that the Indo-Pakistan boundary in this area should be the pre-partition boundary between Ferozepur and Lahore districts.

(b) *Area of the Suleimanke Headworks:*

It was agreed that an adjustment should be made in the pre-partition boundary of Ferozepur and Montgomery districts, in consideration of the fact that the Headworks had been awarded by Sir Cyril Radcliffe to Pakistan. Measures for mutual co-operation in the maintenance of the Left Marginal Bund were also agreed to.

(c) *Chak Ladheke:*

The Government of Pakistan dropped their claim to this area.